

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.101**  
**CA(CAA)/47/ND/2024**

**IN THE MATTER OF:**

Spoton Logistics Private Limited And Spoton ... Applicant  
Supply Chain Solutions Private Limited

**Under Section 230-232**

**Order delivered on 31.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Anubhav Goel, Adv. Preeti Goel, Adv. Priyanka  
Dhyani  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

On perusal of the Application and other documents filed by the Applicant Companies, it is observed that the list of shareholders and unsecured creditors of the Transferee Company is in the form of Compact Disk. The Transferee Company is directed to submit the list of shareholders and unsecured creditors in the Hard Copy along with CA certificate and also placed on the DMS Portal within 10 days.

List the matter on **04.06.2024**

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**